

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 325/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.03.2021**

Name of the Company: Royale King Fashions Pvt Ltd
V/s
S D Retail Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing)

Mr. Hemal Patel, Advocate appeared on behalf of Petitioner.

Mr. Vishal Dave, Advocate appeared on behalf of Respondent by filing vakalatnama and requesting time to file reply to which the learned lawyer for the Petitioner objected. However, for the interest of justice, the prayer is allowed.

The Petitioner is directed to give fresh copy of the petition to the Respondent.

The Respondent is at liberty to file their reply within two weeks' by serving advance copy to the other side.

List the matter on 05.04.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of March, 2021